

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

Appeal no. 96 and 130 of 2013

Dated : 20th December, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal no. 96 of 2013

**Amman – Try sponge & Power Pvt. Ltd. ...Appellant(s)
Versus
Andhra Pradesh Electricity Regulatory
Commission & Anr. ...Respondent(s)**

Appeal No. 130 of 2013

**Andhra Pradesh Ferro Alloys Producers Association ...Appellant(s)
Versus
Andhra Pradesh Electricity Regulatory Commission
& Ors. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Shridhar Prabhu
Counsel for the Respondent(s): Mr. Anand K. Ganesan**

ORDER

We have heard the Learned Counsel for the parties. The Learned Counsel for the Respondents submits that the points raised in this Appeal have been covered in the judgment dated 11.10.2013 in Appeal no. 5 of 2013. The Learned Counsel for the Appellants submits that some points raised in this Appeal are not yet covered in the judgment in Appeal no. 5 of 2013. Accordingly, the Learned Counsel for all the parties are directed to file their respective written submissions on or before 8.1.2014 after serving copy on the other side.

Post the matter for reporting compliance and making further submissions on **10.1.2014 at Delhi Bench.**

**(Rakesh Nath)
Technical Member
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**(Justice M. KarpagaVinayagam)
Chairperson**